

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**CP No.06/2021 in OA No.429/2020**

**This the 27<sup>th</sup> day of July, 2021**

**COROM : Hon'ble Shri Jayesh V. Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

Bhaskar Dhirajlal Joshi

Aged : 57 years (DoB being 30.8.1963)

Son of Shri Dhirajlal G. Joshi

Programme Executive (PEX) on Ad hoc basis

All India Radio, Ahmedabad.

& Presently residing at No.I-804, Satyamev Vista

Near Gota Fly Over, S.G.Highway,

Ahmedabad – 382 481.

Gujarat. ....Applicant

**(By Advocate : Shri M.S.Rao )**

**VERSUS**

1. Shri Neeraj Agarwal

Additional Director General (P)

(since re-designated as ADG (Content Operations)

Western Region

All India Radio, Prasar Bharti

Broadcasting Corporation of India

Broadcasting House, Backbay Reclamation,

Mumbai – 400 020.

2. Shri N.L.Chauhan or his successor in the office.

Deputy Director General (E)

Head of Office (HoD)

All India Radio, Prasar Bharti

Broadcasting Corporation of India

Akashawani Bhavan, Ashram Road,

Navrangpura, Ahmedabad – 380 009.

3. Shri Suhas Vidwans & or his successor

Program Executive (PEX)

O/o. ADG (Content Operations)

Western Region

All India Radio, Prasar Bharti

Broadcasting Corporation of India

Broadcasting House, Backbay Reclamation,  
Mumbai – 400 020. .... Opponents

**(By Advocate : Shri H.D.Shukla )**

**O R D E R – ORAL**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

One Shri N.L.Chauhan, working as Deputy Director General (E), All India Radio, Ahmedabad i.e. Opponent No.2 herein has filed the Affidavit and submits that vide order dated 26.02.2021 (Annexure R/1), the Deputy Director General of Admn. (P) with the approval of the CEO, Prasar Bharati, the transfer order of Shri Bhaskar Joshi, PEX i.e. the applicant herein from AIR, Ahmedabad to AIR, Ahwa dated 16.10.2020 (impugned in the main OA) was cancelled (Annexure R/1). He offered unconditional apology in not placing the said letter on record on earlier point of time in the present proceedings. Though the said Opponent try to explain and offered his own interpretation about the grant of status quo of this Tribunal vide order dated 16.10.2020, which is not happily worded. We take note of the fact that the impugned order dated 16.10.2020 has been cancelled, we deem it appropriate to drop the Contempt Petition at this stage. Notices issued to the Opponent stands discharged.

**(A.K.Dubey)  
Member (A)**

**(J.V.Bhairavia)  
Member (J)**

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